

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 29  
CP No. 42/Chd/Pb/2021**

**Under Section 252(3) of the  
Companies Act, 2013**

**In the matter of:-**

Gurvinder Singh, Director,  
Ekom Exim Pvt. Ltd.

...Petitioner

Vs.

Registrar of Companies,  
Chandigarh and Punjab

...Respondent

**Present through Video Conferencing:**

Mr. Umang Goyal, Advocate for the petitioner.

Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet Singh Sehgal and Mr. Yatin Chadha, Advocates for the Income Tax Department.

It is stated by learned Senior Standing Counsel for the Income Tax Department that since the panel for jurisdiction of different areas of Income Tax Department's counsels have been changed, so, he could not file the report. In the interest of justice, one last opportunity is granted for filing the report of Income Tax Department within one week with a copy in advance to the counsel opposite, failing which the right to file the report will be closed on next date of hearing. Response thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. The matter be listed on 19.10.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 23, 2022  
YP